

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

(3)

C.P. No. 142 of 1996  
in  
O.A. No. 163 of 1991

New Delhi, dated the 3rd June, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Smt. Chandra wati,  
W/o late Shri Bal Swarup,  
C/o Shri Jai Pal Singh,  
Dayal Colony,  
Hakikat Nagar,  
Distt. Saharanpur, U.P. .... APPLICANTS

(By Advocate: Shri D.S. Garg)

Shri R.S. Grover,  
Divisional Railway manager,  
Northern Railway,  
Ambala Cantt. .... RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Garg for the applicant.

2. We notice that the judgment against ~~which~~ the contempt has been alleged is dated 7.7.92 in O.A. 163/91 Chandrawati Vs. UOI whereas the C.P. itself has been filed on 10.5.96 i.e. after nearly four years. Manifestly the petition is hit by Section 20 Contempt of Court Act, 1971. Under the circumstances this C.P. is summarily dismissed.

*Lakshmi Swaminathan*  
(Mrs. LAKSHMI SWAMINATHAN)  
Member (J)

*Adige*  
(S.R. ADIGE)  
Member (A)

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